CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001 Dated Y 71 /) 7 () Applicant (s) **VERSUS** 4, 11) Prije Valeniam. Respondent (s) passed by the Hon'ble A copy of the ORDER dated Tribunal in the above mentioned case is forwarded herewith for necessary action. 22,12,2006 Applicant by Shri Garvesh Barsatga on behalf of Shri A.K. Sethi. Respondents by Shri Vivek Saran. Heard the learned counsel for the parties.

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It has been submitted by the learned counsel for the applicant that as per the Hon'ble High Court's order passed in Writ Petition No. 1524/2006, the order of the Tribunal was to be implemented within a period of three months which expires on 20th December, 2006 as the copy of the aforementioned order was issued on 20th September, 2006.

The learned counsel for the respondents submitted that the application for extension of time was considered by the Tribunal in MA No. [[6] /2006 and two months further time was allowed for implementation of this order. This two months period would be expiring on 7th February, 2007.

In view of this fact it has been prayed that this execution application may also be considered similarly and time upto 7th February, 2007 may be allowed for implementation of this Tribunal. This prayer is accepted and the time is extended upto 7th February, 2007 for implementation of this order.

MA is accordingly, disposed of.

(A.K. Gaur)

Sel/—
(Dr. G.C. Srivastava)

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